

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt: 2.2.05

Applicant continues to remain absent and no steps have been taken to file rejoinder. Although time was granted on 16.11.04, 23.11.04 and 18.1.05, it is presumed that he has no rejoinder to file. Proceedings are therefore deemed to be completed.

List the matter for final hearing after showing it for Ready List.

Done on
2/2/05
REGISTRAR

for hearing.

Baruah

W

16/2/05

Copy of order dt: 12/2/05 issued to the counsel for both sides.

12/2/05
S.C.

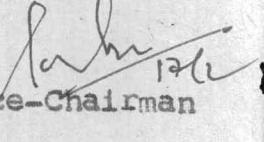
W
24/2/05

Order dated : 17.2.05

Heard Mr. B.Nayak, Ld. Counsel for the applicant. He disclosed that the applicant has already retired from service. In the aforesaid premises this O.A. has become infructuous.

Having heard Mr. Nayak and having regard to the fact that the applicant in the meantime retired from service, nothing survives in this O.A. for further adjudication and accordingly, the same is disposed of being infructuous. No costs.


Member (J)


Vice-Chairman